BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 419/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Satish Kumar Gupta RP of Essar Steels India Ltd.

V/s.

Odisha Slurry Pipeline Infrastructure Ltd & Anr.

Section of the Companies Act:

Section 60(5) r/w Section 12 of the Insolvency

and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION SIGNATURE

1. AKII MESSEL BISHET, ADDV.

2. APOHIGHER MUNICIES, ADV.

3. SAM L SUAM,

Resolutional Performant for Corporte Debon

ORDER

Learned Advocate Mr. Animish Bisht with Learned Advocate Mr. Mukherjee with Learned Advocate Mr. Sahil Shah present for Applicant. None present for Respondent in IA 419/2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to issue notice of date of hearing to the Respondents and shall file proof of service.

List the matter on 20.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL